

while STC will continue to export sugar as heretofore, sugar factories may also be permitted to export sugar directly without subsidy.

Government hope that these measures together with others that may be announced soon will help to provide adequate return to sugarcane growers and also to the gur, khandwari and sugar producers.

14.17 hrs.

COMMITTEE OF PRIVILEGES.

EXTENSION OF TIME FOR PRESENTATION OF REPORT re. SPECIAL CORRESPONDENT TIMES OF INDIA

SHRI SAMAR GUHA (Contai) : I beg to move:

“That this House do extend till the end of March, 1979, the time for Presentation of the Report of the Committee of Privileges on the question of privilege against the special Correspondent, *Times of India*, New Delhi, regarding alleged misreporting of certain proceedings of Lok Sabha dated the 19th July, 1978, in the *Times of India* dated the 20th July 1978.”

SHRI JYOTIRMOY BOSU (Diamond Harbour): In this connection I want to make a submission with your permission. I had referred to my privilege motions when you occupied the Chair and Mr. Speaker in his wisdom made a quick exit.

I have given a privilege motion against Mr. Stephen for certain very derogatory utterances on the 9th December, that a Central Government Minister had organised the underworld in Bihar to assassinate Mrs. Gandhi.

MR. CHAIRMAN: There is a motion which has been moved.

SHRI JYOTIRMOY BOSU. In the Maruti Enquiry Committee Report it has been clearly established that the former Secretary-General of the Lok Sabha, Shri S. L. Shakhder...

SHRI C. M. STEPHEN (Idukki: Are you allowing all this?

MR. CHAIRMAN: Where are you so impatient?

SHRI JYOTIRMOY BOSU: ...Shielded them and distorted questions. We cannot be silent spectator.

MR. CHAIRMAN: You are a very senior Member and you know when this point can be raised.

(Interruptions)**

MR. CHAIRMAN: Everything will be off the record. After all, there is a procedure, a specific procedure to be followed. If something wrong has been said, there is a way of raising it. This is not the way. The question is:

“That this House do extend till the end of March, 1979, the time for presentation of the Report of the Committee of privileges on the question of privilege against the Special Correspondent, *Times of India*, New Delhi, regarding alleged misreporting of certain proceedings of Lok Sabha dated the 19th July, 1978, in the *Times of India*, dated the 20th July, 1978.”

The motion was adopted

14.19 hrs.

BUSINESS ADVISORY COMMITTEE

TWENTY-EIGHT REPORT

THE MINISTER OF PARLIAMEN- TARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): I beg to move:

**Not recorded.

[Shri Ravindra Vadma]

"That this House do agree with the Twenty-eighth Report of the Business Advisory Committee presented to the House on the 21st December, 1978."

SHRI KANWAR LAL GUPTA (Delhi Sadar): I have given an amendment. The Minister has suggested that the House should sit tomorrow, i.e., 23rd December 1978. Instead of 23rd, I suggest that it should be 27. (*Interruptions*). I have a right to say. You may agree or may not agree. I have given notice of an amendment that it should be 26th because we have a rally on 23rd and many Members on this side are going to attend that rally and it may not be appropriate for you or for the Minister to fix that date for session. As 25th is Christmas, I have suggested that it should be 26th.

SHRIMATI PARVATHI KRISHNAN (Coimbatore): On a point of order. (*Interruptions*). We have seen many demonstrations and the Communist Party has had more than one, but we have never asked for adjournment of the House.

SHRI KANWAR LAL GUPTA: I can understand her softness towards Mrs. Gandhi.

SHRIMATI PARVATHI KRISHNAN: This is most objectionable. I never thought that such a senior Janata Member will use Parliament for political vendetta. (*Interruptions*).

MR. CHAIRMAN: Let him complete. Afterwards, if you want, you can give your reply. You can give your opinion. His is not the final word. You may or may not agree. It is for the House to decide.

SHRI R. V. SWAMINATHAN (Madurai): During the course of the discussion, he mentioned about Mrs. Gandhi; they are irrelevant remarks. Please remove them.

श्री कंवर लाल गुप्त : मेरा निवेदन यह है कि सदन की बैठक 23 के बजाय 26 तारीख को होनी चाहिये इस का कारण यह है कि 23 तारीख को किसान रैली है और लाखों लोग बाहर से आ रहे हैं और इस सदन के माननीय सदस्य भी उस में जायेंगे। मेरी मंत्री महोदय से प्रार्थना है कि वह दुबारा इस पर विचार करें और 23 के बजाय बैठक 26 दिसम्बर के लिये रखें।

श्री एच० एल० पटवारी (मंगलदाई) : 23 तारीख छुट्टी का दिन भी है।

MR. CHAIRMAN: There are other amendments also. Shri Mishra—he is not here; Shri A. K. ROY.

SHRI A. K. ROY (Dhanbad): In tomorrow's agenda, they have put that there will be a full-scale discussion on hijacking and all that. But after today's newspaper report that it was a farce, instead of that, we may have a discussion not only on violence in general but also on violence on the weaker sections of the people in particular. I want that the agenda for tomorrow should be modified accordingly.

Secondly, we heard today the statement of the Prime Minister and the ex-Home Minister. I want that some time should be allotted for it so that we can discuss that.

SHRI RAVINDRA VARMA: Sir, a special meeting of the Business Advisory Committee was convened yesterday by the hon. Speaker because a suggestion was made in the House that time should be found to discuss the hijacking and other incidents of violence in the country. That was the specific item on the agenda of the Business Advisory Committee. After listening to all the Members of the Business Advisory Committee and the points that were urged about conveniences and inconveniences, including what some hon. members may have to do on the 23rd and what some hon. members may have to do on the 26th

in view of the Christmas, etc., it came about that the consensus in the Committee was that it should be taken up on the 23rd. This was the unanimous decision of the Business Advisory Committee. Therefore, the Report of the Business Advisory Committee has been presented to the House.

It is true, as my hon. friend, Mr. Kanwar Lal Gupta said—I do not know whether he is going to take part in the rally—there will be some hon. members who would like to take part in the rally. But the schedule of the House has to be decided upon primarily, with regard to the business of the House in the House. Extraneous considerations have only a certain degree of importance and not an overriding predominant importance. Therefore, I am not in a position to accept the amendment of the hon. Members, and I would appeal to him, in the circumstances, to withdraw his amendment.

MR. CHAIRMAN: Mr. Kanwar Lal Gupta, do you press for it?

SHRI KANWAR LAL GUPTA: I seek the permission of the House to withdraw it.

MR. CHAIRMAN: Has he the permission of the House to withdraw it?

HON. MEMBERS: Yes.

The amendment was, by leave, withdrawn.

MR. CHAIRMAN: The question is:

“That this House do agree with the Twenty-eighth Report of the Business Advisory Committee presented to the House on the 21st December, 1978.”

The motion was adopted.

14.25 hrs.

RE. MATTERS UNDER RULE 377

MR. CHAIRMAN: Before we go to the legislative business, there is a big list of notices under rule 377.

SHRI RAVINDRA VARMA: Sir, at 3 O' Clock, Private Members' business will be taken up. As far as the Government is concerned, there is an Appropriation Bill which is a very important item of the financial business before the House. I would suggest that the Appropriation Bill may be taken up first and disposed of.

MR. CHAIRMAN: Is that the pleasure of the House?

HON. MEMBERS: Yes.

MR. CHAIRMAN: We now take up the Appropriation Bill.

SHRI S. NANJESHA GOWDA (Hassan): In Karnataka, the people are killed and shot. Should not I tell that to this House? (*Interruptions*). The goondas are moving about throughout the city, throughout the State. Should not I tell that to this House. (*Interruptions*).

MR. CHAIRMAN: Nobody is writing off your right to have 377. The 377 programme is not cancelled. That is what I want to say. (*Interruptions*). No, not postponed: I have not said that.

SHRI JYOTIRMOY BOSU (Diamond Harbour): I have a point of order. This Appropriation Bill concerns various Ministries and it includes the Ministry of Food and Agriculture. Why is it we cannot see the Minister of Food and Agriculture present here? (*Interruptions*.)

You cannot answer about the functioning of the Indian Council for Agricultural Research, Mr. Patel, you cannot answer about the Export Promotion Council's functioning. I would be making specific charges.... (*Interruptions*).

MR. CHAIRMAN: There is a list of about eight persons. I think everybody will get a chance. I assure you that those whose names are there under 377 will be given a chance.